

19 of 1984, S. 2 & Sch. I

THE ELECTRICITY (SUPPLY) AMENDMENT ACT, 1984

No. 48 of 1984

[16th August, 1984.]

An Act further to amend the Electricity (Supply) Act, 1948.

BE it enacted by Parliament in the Thirty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Electricity (Supply) Amendment Act, 1984. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

54 of 1948. 2. In section 28 of the Electricity (Supply) Act, 1948 (hereinafter referred to as the principal Act), after sub-section (2), the following sub-section shall be inserted, namely:— Amendment of section 28

“(2A) The Board or, as the case may be, the Generating Company shall, as soon as may be after it has sanctioned any scheme which is not of the nature referred to in section 29, forward the scheme to the Authority and, if required by the Authority so to do, supply to the Authority any information incidental or supplementary to the scheme within such period as may be specified by the Authority.”.

3. In section 29 of the principal Act, in sub-section (1), for the words “one crore of rupees”, the words “five crores of rupees” shall be substituted. Amendment of section 29.

1 1st October 1984, vide Notification No. S. O. 718(E), dated 17-2-84, Gazette of India, Extra-ordinary, 1984 Part II, Section 3 (ii).